CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Original Application No.180/00021/2020

Tuesday, this the 29th day of September, 2020

CORAM:

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER

E.J.Jayaraj IPS, Inspector General of Police Kozhikode Range, Residing at Rohini, NN 63, Neethi Nagar, Perorkkada P.O Thiruvananthapuram – 695 005 Mobile No.94477772290

...Applicant

(By Advocate Mr.C.Unnikrishnan)

versus

- 1. State of Kerala, represented by the Chief Secretary Government Secretariat, Trivandrum 695 001
- The Secretary to Government of Kerala Department of Home Affairs Government Secretariat
 Thiruvananthapuram 695 001
- 3. State Police Chief and Director General of Police Kerala, Police Head Quarters, Vazhuthacaud Thiruvananthapuram 695 014

....Respondents

(By Advocate: Mr.M.Rajeev, GP)

This application having been heard through video conference on 29th September, 2020, this Tribunal on the same day delivered the following:

ORDER (ORAL)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

The disciplinary proceedings initiated against the applicant in 2017 was not finalized even after two years and consequently his juniors were promoted. The applicant was not promoted on the ground of pending disciplinary proceedings. Hence he appraoched this Tribunal seeking the following reliefs:-

- "(i) Set aside Annexure A5 enquiry report as it is in violation of the procedure prescribed in Annx.A9 OM and statutory rules.
- (ii) Direct the respondents to promote the applicant as ADGP with effect from 1.1.2019 with all consequential benefits, notwithstanding the pendency of the disciplinary proceedings, if any.
- (iii) Declare that the huge delay of more than 2 years in finalising the disciplinary proceeding against the applicant without any valid reasons had adversely affected the service prospects of the applicant and violated his Constitutional and legal rights.
- (iv) Direct the respondents to finalise the disciplinary proceedings, if any expeditiously as possible and within a shorter time limit fixed by this Tribunal.
- (v) Issue such other reliefs that the Hon'ble Tribunal may deem fit to grant "
- 2. When the matter came up for consideration today, Advocate Ms.Uthara representing Advocate Mr.C.Unnikrishnan, learned counsel for the applicant submits that the entire reliefs claimed in this Original Application have been granted by the

respondents and the O.A may be closed. Advocate Mr.M.Rajeev, G.P, learned counsel for the respondents submitted that the respondents have filed a reply statement to that effect.

3. In view of the above submission, the **Original Application is closed**. No costs.

(K.V.EAPEN) ADMINISTRATIVE MEMBER (P.MADHAVAN) JUDICIAL MEMBER

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List of Annexures

Annexure A1 - True copy of the GO (Rt.) No.6878/17/GAD dated 31.10.2017 suspending the applicant

Annexure A2 - True copy of the articles of charges issued to the applicant as per letter No.1919663/SPL.C3/2017/GAD dated 24.11.2017

Annexure A3 - True copy of the written statement of defence dated 20.12.2017 submitted by the applicant

Annexure A4 - True copy of the GO (Rt.) No.3605/2018/GAD dated 2.6.2018 revoking suspension

Annexure A5 - True copy of the forwarding letter No.1919663/SPL.C3/2017/GAD dated 29.8.2018 and the enquiry report dated 6.8.2018.

Annexure A6 - True copy of the detailed representation dated 11.9.2018 submitted against the findings in the enquiry report before the 1st respondent

Annexure A7 - True copy of the communication No.2/Camp/RSC/KRSA/2019 dated 6.8.2019 issued by the enquiry officer to the applicant

Annexure A8 - True copy of the reply dated 19.8.2019 submitted by the applicant

Annexure A9 - True copy of the OM No.11012/18/77-Estt(A) dated 2/9/1978 issued by the Govt. Of India

Annexure A10 - True copy of the representation dated 19.8.2019 submitted by the applicant to the 1st respondent

Annexure A11 - True copy of the GO (Rt.) No.7333/2019 GAD dated 31.12.2019 promoting junior officers.

Annexure R1(a) - G.O (Rt.) No.1760/2020/GAD dated 5.6.2020

Annexure R1(b) - G.O. (Rt) No.2443/2020/GAD dated 6.8.2020

Annexure R1(c) - G.O (Rt.) No.2496/2020/GAD dated 13.8.2020.///